

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Appeal No.50/241-242/PB/2018

IN THE MATTER OF:

Sh. Anshuman Rai & Ors.

.... Applicant/petitioners

Vs.

M/s. Heritage Hospitals Ltd. & Ors.

.... Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 28.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant : Mr. Virender Ganda, Sr. Adv.
Mr. Rajnish Sinha, Mr. Nikhil Jain,
Mr. Sumit Malhotra, Ms. Shreya Jain,
Mr. Ayandeb Mitra, Advocates

Ms. Mamta Rajput, C.S.

For the Respondent : Dr. U.K. Chaudhary, Sr. Adv.
Ms. Manisha Chaudhary,
Mr. Mansumyer Singh, Advocates for R-2

Mr. Abhinav Vashisht, Sr. Adv.
Ms. Ridhima Gulati, Advocates for R-6

Mr. Ajay Kumar Singh, Adv. for R-6

ORDER

Notice of the application returnable on 16th March, 2018.

Ms. Manisha Chaudhary accepts notice on behalf of the Respondent No. 2 and Ms. Ridhima Gulati & Mr. Ajay Kumar Singh accepts notice on behalf of respondent no. 6. Reply to the application be filed within one week with a copy in advance to the Counsel for the petitioner.



Reply to the main petition was also supposed to be filed by today. Ms. Manisha Chaudhary states that reply shall be filed within one week with a copy in advance to the Counsel opposite.

Rejoinder, if any to both the replies, be filed before the date fixed with a copy in advance to the Counsel opposite.

List the matter on 16th March, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

28.02.2018
V.Sethi